

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**PRINCIPAL BENCH, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 532 of 2020**

**IN THE MATTER OF:**

**Ankineedu Maganti**

**...Appellant**

**Versus**

**State Bank of India**

**...Respondent**

**Present:**

**For Appellant:           Mr. Vibhav Tomar, Advocate.**

**For Respondent:**

**ORDER**  
**(Through Virtual Mode)**

**22.02.2021:** Mr. Viabhav Tomar, Advocate representing the Appellant informs us that the order reserved by the Adjudicating Authority (National Company Law Tribunal) Mumbai Bench is yet to be pronounced.

Matter is adjourned at request.

Post the matter 'for admission (fresh case)' on **26<sup>th</sup> March, 2021**.

**[Justice Bansi Lal Bhat]**  
**Acting Chairperson**

**[Dr. Ashok Kumar Mishra]**  
**Member (Technical)**

*am/gc*